

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 12057/2026

[Arising out of impugned final judgment and order dated 29-04-2026 in MCRC No. 18258/2026 passed by the High Court of Madhya Pradesh at Indore]

HEMRAJ TAILOR

Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH & ANR.

Respondent(s)

IA No. 188914/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 188910/2026 - EXEMPTION FROM FILING O.T.

Date : 09-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) : Mr. Abdul Qadir Abbasi, AOR
Mr. Mohd Azam, Adv.
Mr. Arun Chandra Srivastava, Adv.
Mr. Imran Ahmad Abbasi, Adv.

For Respondent(s) : Mr. Surjeet Singh, Adv.
Ms. Maitreyee Jagat Joshi, Adv.
Mr. Pashupati Nath Razdan, AOR.

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable in six weeks.
2. Notice on behalf of State of Madhya Pradesh has been accepted by Mr. Pashupati Nath Razdan, learned AOR.
3. In the meantime further proceedings arising from Case Crime No.481/2023, P.S. Jeerapur, District Rajgarh, Madhya Pradesh shall remain stayed.

(PRIYANKA MALIK)
COURT MASTER (SH)

(SAPNA BANSAL)
COURT MASTER (NSH)